

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:503
ANSWERED ON:03.08.2011
OUTSTANDING DUES AGAINST AIRLINES
Verma Shri Sajjan Singh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the name of airlines against which landing, parking and other charges are outstanding alongwith the details in this regard as on 30 June, 2011;
- (b) whether any effective action has been taken by the Government to recover the said outstanding dues;
- (c) if so, the outcome thereof; and
- (d) the time by which the said dues are likely to be recovered?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a): Outstanding charges in respect of airlines for the airports managed by Airports Authority of India (AAI) as on 30th June, 2011 are given in the Annexure `A`.

(b), (c) & (d): The outstanding dues are monitored on regular basis. In cases of delay, Airports Authority of India (AAI) issues notices to the airlines to settle the dues. Penal interest has been charged on account of delay in the settlement of bills. In cases where delay persisted, the Security Deposit has been encashed and the concerned Airlines has been put on `Cash and Carry` basis.

Pursuant to issuance of notice by AAI, the dues have been settled by the Airlines. Major defaulting airlines which did not settle dues even after issuance of notice are Air India Limited and Kingfisher Airlines.

Efforts are being made by Airports Authority of India (AAI) to recover the said dues expeditiously.